PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ANTIA ELECTRICALS PRIVATE LIMITED

SL	RELEVANT PARTICULARS	
1.	Name of Corporate Person	**ANTIA ELECTRICALS PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	04/01/1975
3.	Authority Under Which Corporate Person Is Incorporated/ Registered	RoC-Mumbai I
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	**U74200MH1975PTC018040**
5.	Address of The Registered Office and Principal Office (If Any) Of Corporate Person	4H Floor 8 Plot 758 Palacimo, Bhulabhai Desai Road, Cumballa Hill, Mumbai, Maharashtra, India, 400026
6.	Liquidation Commencement Date of Corporate Person	**3rd November, 2026**
7.	Name, Address, Email Address, Contact Number and Registration Number of The Liquidator	Name: **Mr. Sandeep Jawaharlal Singhal** Registered Address: 313/314, Giri Shikhar, Plot No. 8891, Opposite Goenka Hall, J B Nagar, Andheri (east), Mumbai City, Maharashtra, 400059 **Email Id** – sandeepjsinghal@hotmail.com **Contact Number -** 9820060027 **Registration Number:** IBBI/IPA-001/ IP-P00519/2017-2018/10920
8.	Last Date for Submission of Claims	**3rd December, 2026**

Notice is hereby given that Antia Electricals Private Limited has commenced Voluntary liquidation on **3rd November, 2026.**

The stakeholders of Antia Electricals Private Limited are hereby called upon to submit a proof of their claims, on or before **3rd December**, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic mean.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 6th November, 2026
Place: Mumbai

Sandeep Jawaharlal Singhal
IBBI/IPA-001/IP-P00519/2017-2018/10920
(Voluntary Liquidator of Antia Electricals Private Limited)

SANDEEP JAWAHARLAL SINGHAL IBBI/IPA-001/IP-P00519/2017-2018/10920 MUMBAI Insolvency Professional

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DISCLAIMER

The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper. Readers are advised to make their own inquiries or seek expert advice before acting on such advertisements.
The printer, publisher, editor and the proprietors of the Free Press Journal Group of newspapers / Indian National Press (B) Pvt. Ltd., cannot be held liable in any civil or criminal court of law or tribunal within India or abroad for any alleged misleading or defamatory content or claim contained in any advertisement published in this newspaper or uploaded in the epaper on the official website. The liability is solely that of the advertiser in which The Free Press Journal/ Indian National Press (B) Pvt. Ltd., has no role to play.

CHANGE OF NAME

NOTE

Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM SYED SHAOKAT ALI SYED AFSERALI TO SHAUKAT ALI AFSAR ALI SAYED AS PER GOVT. OF MAHA. GAZETTE NO: (M-26400221) DATED: 29/10/2026. CL-110671

I HAVE CHANGED MY NAME FROM ZOHA SUFIYAN SHAIKH TO ZOHA AZMI SUFIYAN SHAIKH VIDE AADHAR CARD NUMBER 6059 0000 5209. CL-184

I HAVE CHANGED MY NAME FROM HARDIK RUSHABH DOSHI TO HARDIK RUSHABHKUMAR DOSHI AS PER GAZETTE NO. M-26368615 CL-200

I HAVE CHANGED MY NAME FROM HARDIK RUSHAB KUMAR DOSHI TO HARDIK RUSHABHKUMAR DOSHI AS PER GAZETTE NO. M-26368614 CL-200 A

I HAVE CHANGED MY NAME FROM HARDIK RUSHABKUMAR DOSHI TO HARDIK RUSHABHKUMAR DOSHI AS PER GAZETTE NO. M-26368672 CL-200 B

I HAVE CHANGED MY NAME FROM PRAGNA RUSHAB KUMAR DOSHI TO PRAGNA RUSHABHKUMAR DOSHI AS PER GAZETTE NO. M-26368733 CL-200 C

I HAVE CHANGED MY NAME FROM PRAGNABEN RUSHAB KUMAR DOSHI TO PRAGNA RUSHABHKUMAR DOSHI AS PER GAZETTE NO. M-26369152 CL-200 D

CHANGE OF NAME

I HAVE CHANGED MY NAME FROM SIDDHARTH RUSHAB KUMAR DOSHI TO SIDDHARTH RUSHABHKUMAR DOSHI AS PER GAZETTE NO. M-26368754 CL-200 E

I HAVE CHANGED MY NAME FROM SIDDHARTH RUSHAB DOSHI TO SIDDHARTH RUSHABHKUMAR DOSHI AS PER GAZETTE NO. M-26368790 CL-200 F

I HAVE CHANGED MY NAME FROM RUSHAB KUMAR JETHALAL DOSHI TO RUSHABHKUMAR JETHALAL DOSHI AS PER GAZETTE NO. M-26368511 CL-200 G

I HAVE CHANGED MY NAME FROM RAJIV B.MANDAL TO RAJIV BHUPATI MANDAL IN MY PNB OFFICIAL RECORDS AS PER THE MAHARASTRA GAZETTE RNI NO. MAHABIL/2009/31874, RESIDING AT MUMBAI. CL-582

I HAVE CHANGED MY (OLD NAME) FROM PUNAM VIVEK CHOPRA TO (NEW NAME) PUNAM ASHOKA SALECHA AS PER AADHAR CARD NO. 740407501632 & GAZETTE NO. (M-26205057) CL-585

I, INDRAWWA MOTHER OF NO 15197979A HAV (CLK SD) CHANDRASHEKAR MALLAPPA WALI RESIDING AT VILL & POST - KK KOPPA. TEH & DISTT - BELAGAVI, STATE KARNATAKA. I HAVE CHANGED MY NAME FROM INDRAWWA TO INDRAVVA MALLAPPA WALI AS PER AFFIDAVIT NO 95AB 730181 DT 05/11/2026 CL-637

I, MANGALA JANARDAN AHER, IS LEGALLY WEDDED SPOUSE OF AHER JANARDAN SAMPAT, RANK- NAIK ARMY NO.04560978A, DECLARE THAT I HAVE CHANGED MY NAME MANGALA TO MANGALA JANARDAN AHER (NEW NAME) AND MY CORRECT (NEW DOB- 08/08/1982) VIDE AFFIDAVIT NO. 89AB417946. CL-638

I HAVE CHANGED MY NAME FROM SHOBA KESHAV SHINDE TO SHOBHA KESHAV SHINDE AS PER DOCUMENTS. CL-640

I HAVE CHANGED MY NAME FROM SHAHUL HAMEED UDUMAN ALI TO SHAHUL HAMEED UDHUMAN ALI AS PER DOCUMENTS. CL-640 A

I, MAHENDRA GOVIND NAIK R/O DAHISAR, MUMBAI, HAVE CHANGED MY NAME TO MAHENDRA NAIK VIDE NOTARIZED AFFIDAVIT DATED 19/10/2006 AT MUMBAI. CL-228

PUBLIC NOTICE

Notice is hereby given that Share Certificate No. 211 for ordinary shares bearing Distinctive Nos. from 1051 to 1055 dt. 1st January 1985 of Kumari Jethi T. Sipahimalani Chs., Mori Road, Mahim, Mumbai - 400 016 in the name of Sh T. M. Shahani, Flat 7/17 has been reported lost/ misplaced and an application has been made to the society for issue of duplicate share certificate.
The society hereby invites claims or objections (in writing) for issuance of duplicate share certificate within the period of 15 (Fifteen) days from the date of publication of this notice. If no claims/objections are received during the period the society shall be free to issue duplicate share certificate.

For and on behalf of
Kumari Jethi T. Sipahimalani Chs. Ltd.
Place : Mumbai Sd
Date : 6/11/2026 Hon. Secretary

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF ANTIA ELECTRICALS PRIVATE LIMITED

SL	RELEVANT PARTICULARS	
1.	Name of Corporate Person	**ANTIA ELECTRICALS PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	04/01/1975
3.	Authority Under Which Corporate Person Is Incorporated/ Registered	RoC-Mumbai I
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	**U74200MH1975PTC018040**
5.	Address of The Registered Office and Principal Office (If Any) Of Corporate Person	4H Floor 8 Plot 758 Palacimo, Bhulabhai Desai Road, Cumballa Hill, Mumbai, Maharashtra, India, 400026
6.	Liquidation Commencement Date of Corporate Person	**3rd November, 2026**
7.	Name, Address, Email Address, Contact Number and Registration Number of The Liquidator	Name: **Mr. Sandeep Jawaharlal Singhal** Registered Address: 313/314, Giri Shikhar, Plot No. 8891, Opposite Goenka Hall, J B Nagar, Andheri (east), Mumbai City, Maharashtra, 400059 **Email Id** – sandeepjsinghal@hotmail.com **Contact Number** - 9820060027 **Registration Number:** IBBI/IPA-001/ IP-P00519/2017-2018/10920
8.	Last Date for Submission of Claims	**3rd December, 2026**

Notice is hereby given that Antia Electricals Private Limited has commenced Voluntary liquidation on **3rd November, 2026.**
The stakeholders of Antia Electricals Private Limited are hereby called upon to submit a proof of their claims, on or before **3rd December**, 2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic mean.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 6th November, 2026
Place: Mumbai
Sandeep Jawaharlal Singhal
IBBI/IPA-001/IP-P00519/2017-2018/10920
(Voluntary Liquidator of Antia Electricals Private Limited)

PUBLIC NOTICE

NOTICE is hereby given that we on behalf of our clients are investigating the title of **Mr. Samir C. Sanghavi** and **Mrs. Rajul S. Sanghavi** ("**Owners**") to the premises described in **Schedule** written below ("**Premises**") which our clients are desirous of purchasing from the Owners ("**Proposed Transaction**").

Any person having any claim, demand, share, right, title or interest in respect of the Premises or part thereof and/or objection to the Proposed Transaction, by way of sale, agreement for sale, allotment, transfer, assignment, exchange, mortgage (including by way of deposit of original title deeds), charge, gift, inheritance, possession, occupation, lien, easement, encumbrance or beneficial right/interest under any trust, right of prescription or pre-emption or under any agreement or other disposition or under any suit, decree, injunction order or attachment or award passed by any court or authority, litigation, dispute, proceedings, lis-pendens, decree or order of any adjudicating authority, family arrangement / settlement, or otherwise howsoever in any manner ("**Claim**"), is hereby requested to make the same known in writing together with copies of supporting documentary evidence to the undersigned at their office at Blue Crest Juris LLP, One Lodha Place, 1201, 12th Floor, Senapati Bapat Marg, Lower Parel, Mumbai - 400013 or by email at: vaibhav@bluecrestjuris.com & tanisha.kakeri@bluecrestjuris.com within **14 (fourteen)** days from the date hereof, failing which, any such Claim or objections received upon expiry of the said 14 (fourteen) days, if any, of such person/s will be considered to have been waived and/or abandoned & our clients shall proceed to complete the Proposed Transaction.

SCHEDULE
(Description of the Premises)

All that right, title and/or interest in the Unit / Office No. 1101 admeasuring usable carpet area (inclusive of full area of balconies, if any) 1646 sq. ft. equivalent to 152.97 sq. mtrs. out of Developers' Allocation inclusive of Proportionate common area on the 11th Floor of the A-Wing to be known "INS TOWERS" situate lying and being at Plot No. C-63, bearing CTS No. 4207, G-Block of the Bandra Kurla Complex Bandra, Mumbai - 400051 along with 2 (two) stacking upper basement car parking (each stack having 2 parking space) bearing No. 23A & 23B, 24A & 24B respectively at the basement level two (B2) together with 20 (twenty) fully paid-up shares of Rs. 50/- each bearing Distinctive Nos. 341 to 360 (both inclusive) comprised in Share Certificate No. 18 issued by Samrudhi Premises Co-operative Society Limited in the District and Registration Sub-District of Mumbai Suburban and in the Revenue Village of Kolekalyan Taluka Andheri within the limits of Brihanmumbai Mahanagarpalika.

Dated this 6th day of November, 2026
Place: Mumbai

Sd/-
Vaibhav Warerkar
Partner
Blue Crest Juris LLP
Advocates & Solicitors

PUBLIC NOTICE

My client Mr. RAMCHANDRA M NAGPURE is the Husband of Late Mrs RANJANA R NAGPURE who expired on 06/10/2023 Who had the ownership / membership of Flat no 1701 situated at Mauli Omkar 1B Co-Housing Soc Ltd, Vaishet Pada no 2, near Sagar Heights, Triveni Nagar Kurar Village, Malad East, Mumbai .400097 bearing share certificate no 61 with distinctive numbers 601 to 610.
The other legal heirs RUPALI NAGPURE & MANDAR R. NAGPURE have decided to release their rights in favor of Mr Ramchandra M. Nagpure to secure the membership rights in the said flat as per the Realese Deed.
Any one who has any claim or interest in the said PROPERTY or any part and any portion thereof whether by way of mortgage ,charge ,lien ,transfer,sale ,alienation ,exchange ,gift ,or otherwise are hereby required to forthwith intimate the same in writing in duplicate to the under mentioned Advocate at his office situated at 130/180C, Hindustan chowk, near police chowky, Mulund colony, Mulund (W), Mumbai 82
Within 15days of the publication hereof ,failing which all such claims of interest will be deemed to have been waived and/or surrendered and /or relinquished and in future no claim whatsoever on the said Property will be entertained

Place : Mumbai **Sd/**
Date : 06.10.2026 **J G SHARMA**
ADVOCATE HIGH COURT

PUBLIC NOTICE

Public Notice is hereby given that Mrs. Leena B. Sawilani Vendor, intends to sell Flat No. 201 (hereinafter referred to as the said "Flat") on the 2nd Floor in the building known as "Orion" also known as Orion Co-operative Housing Society Ltd., admeasuring 784 sq.ft. carpet area equivalent to 72.85 sq. mts. carpet area situated at Plot No. 648, 20th Road, Khar Danda Road, Khar (West), Mumbai-400 052, Village Bandra, Taluka Andheri in the Registration District and Sub–District of Mumbai City and Mumbai Suburban bearing Plot No. 648 of Suburban Scheme No. VII and City Survey No. E/1 along with the undivided share, right, title and interest in the common area in the said building "the said Premises" and have agreed to sell the said premises to our clients intending purchasers.
All persons/ Legal heirs /Banks /Institutions/HUF having any claim, right, title and interest in respect of the above mentioned Premises or part thereof and/or any other abovementioned title, deed by way of Sale, share, conveyance, acquisition, partition, transfer, exchange, assignment, hypothecation, pledge, guarantee, mortgage(equitable or otherwise), gift, trust, charge, maintenance, lien, easement, devise, encumbrances, family arrangement, bequest, partnership, power of attorney, beneficial right/interest under any trust, right of prescription or pre-emption or under any agreement or other disposition or under any decree, order or award passed by any Court or Authority or otherwise of whatever nature are hereby requested to make the same known in writing along with copies of relevant supporting documents to the undersigned having their office as mentioned below
Within 14 days from the date hereof failing which the claim of such person will be deemed to have been waived and/or abandoned or given up and the same shall not be entertained thereafter.

Place: Mumbai **Sd/-**
Date: 06/11/2026 **Gul A. Madnani**
Advocate High Court
232, Crystal Shoppers Paradise, Plot No. 489, Junction of 24th And 33rd Road, Bandra (W), Mumbai 400 050.

PUBLIC NOTICE

Notice is hereby given on behalf of Mr. Kheraj Kanji Chhadva, Partner of M/s. Shree Siddhivinayak Realtors, that the following original documents executed between Miss Bhikubai Horamaji Daruwala (Assignor) and M/s. Shree Siddhivinayak Realtors (Assignee), through its partners, Khandelwal and others, have been lost and are untraceable:

1. Deed of Conveyance dated 27/08/2009, registered under No. 7933/2009, pertaining to properties bearing CTS Nos. 561, 561/1 to 14, 562 and 562/1 to 21, admeasuring 752.5 sq. metres, situated at Village Kurla III, Taluka Kurla, Mumbai Suburban District.
2. Deed of Assignment dated 27/08/2009, registered under No. 7935/2009, pertaining to properties bearing CTS Nos. 563, 563/1 to 18, 565 and 565/1 to 5, admeasuring 862.9 sq. metres, situated at Village Kurla III, Taluka Kurla, Mumbai Suburban District.

Any person having or claiming any right, title, interest, claim, charge, lien or encumbrance in respect of the aforesaid documents or properties is hereby called upon to notify the undersigned in writing, along with supporting documents, within 14 days from the date of publication of this notice, failing which it shall be presumed that no person has any claim, right, title or interest whatsoever in respect of the said documents and properties, and any such claim thereafter shall not be entertained.

Sd/-
Adv. Manoj Kumar A. B. Singh
Advocate
401, Swapna Siddhi CHS Ltd.,Next to Jain Sweet, Swapna Siddhi Apartment, Kandivali (East), Mumbai – 400101.
Mobile: 9920705112
Place: Mumbai Date: 06/11/2026

महाराष्ट्र शासन
उपनिबंधक, सहकारी संस्था एल विभाग, मुंबई यांचे कार्यालय
कक्ष नं. ३११, ३ रा मजला, कोकण भवन, बेलापूर, नवी मुंबई – ४०० ६१४.
महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १५४ ब–२९ अन्वये
नोटीस

प्रति,
चेअरमन / सक्रेटरी,
कोहिनूर सिटी विंग अे ऑफिस एरिया इंडिस्ट्रियल इस्टेट अँन्ड प्रिमा. को. ऑप. सोसा. लि., ग्राउंड फ्लोअर, अँडमिनिस्ट्रेटिव्ह अे विंग, किरोल रोड, एल. बी. एस. मार्ग, कुर्ला(प), मुंबई – ४०० ०७०. ....**अर्जदार**

विरुध्द

१. श्री. करीम अे. धानानी,
युनिट क्र. अ–६०९, अे विंग काहिनूर सिटी कमर्शियल I, किरोल रोड, एल. बी. एस. मार्ग, कुर्ला (प.), मुंबई – ४०० ०७०. ......**प्रतिवादी**

उपरोक्त उल्लेख केलल्या प्रतिवादी यांना जाहिर नोटीसद्वारे असे कळविण्यात येते की, अर्जदार संस्थेने या कार्यालयाकडे कलम १५४ बी–२९ (१) अंतर्गत थकबाकी वसूल करण्यासाठी व वसुली दाखला मिळणेसाठी अर्ज दाखल केला आहे आणि त्याची वरील पत्यावर नोटीस पाठविण्यात आली आहे. परंतु सदरची नोटीस बंद अशा पोस्टाच्या शेऱ्यासह परत आलेली आहे. तरी आपणास कळविण्यात येते की, सदर प्रकरणी या कार्यालयात पुढील सुनावणी **दि. १७/११/२०२६ रोजी दुपारी ३.०० वाजता** ठेवण्यात आली आहे. जर वर नमूद केलेल्या तारखेला तुमच्या वतीने कोणीही हजर राहू शकले नाही, तर एकतर्फी आदेश पारित केला जाईल, याची नोंद घ्यावी. सदरची नोटीस आज दि. ३०/१०/२०२६ रोजी माझे सही व शिक्यानिशी दिली असे.

सही / –
(हरिष जगताप)
उपनिबंधक सहकारी संस्था
एल विभाग, मुंबई
स्थळ: मुंबई दिनांक: ३०/१०/२०२६

PUBLIC NOTICE

NOTICE is hereby given to the public at large that, under the instructions of our client, we are investigating the titles of Bapu Babu Kashivala alias Kashivale, Nirabai alias Malati Madhukar Sapat, Suman Parashram Thakare, Sonubai alias Laxmibai Kukya Satavi, Hirabai Dattu alias Dattatray Dandkar, ("Owners") to the property more particularly described in the First Schedule hereunder written (the "Property").
We have been informed that the original title documents in respect of the Property as more particularly described in the Second Schedule hereunder written ("Original Title Documents") have been lost/ misplaced and the same are not traceable by the Owners.
All or any person(s) having any share, right, title, interest, claim, and/or demand in respect of the Property or any part thereof in any manner whatsoever or otherwise howsoever, by virtue of having custody or possession of the Original Title Documents for whatsoever reason are hereby requested to make the same known in writing to Khaitan & Co., Advocates, at One World Centre, 13th Floor, Tower 1C, 841 Senapati Bapat Marg, Mumbai – 400 013 also with a copy addressed over email at mumbai@khaitanco.com (marked to the attention of Mr. Abhiraj Gandhi), along with copies of necessary supporting documents, within a period of 10 (Ten) days from the date of the publication of this notice, failing which, it shall be presumed that no such share, right, title, interest, claim, and/or demand exist ("Rights"), and even if such Rights exist in law, or otherwise, it shall be deemed that the claimant has relinquished such Rights and/or waived and/or abandoned any right to exercise such Rights, and the same shall not be binding on the Company and/or our client and the transaction will be completed without reference thereto.
Further, if any person(s) has found the Original Title Documents, they are requested to return the same to the Owners at A-608, Centrum Business Square, Plot D-1, Road No. 16, Nr. Lotus IT Park, Wagle Estate, Thane – 400 604.

THE FIRST SCHEDULE ABOVE REFERRED TO
(Description of the Property)

All that piece and parcel of non-agricultural land bearing Survey Nos. 29/4, 29/7, 32/1/A/2, 32/6/1/A, 32/11/A, 32/11/B, 32/11/E, 32/12, 32/13 and 32/15, situated, lying and being at Village Bhokari, Taluka Bhiwandi and District Thane.

THE SECOND SCHEDULE ABOVE REFERRED TO:
(Description of the Original Title Documents)

Description of the Document - Release Deed dated 19th December 2017 executed between Bapu Babu Kashivala alias Kashivale and Nirabai alias Malati Madhukar Sapat, Suman Parashram Thakare, Sonubai alias Laxmibai Kukya Satavi, Hirabai Dattu alias Dattatray Dandkar registered with the office of the Sub-registrar of Assurances under Serial No. BVD-1-9154-2017.

Date : 06.11.2026 Sd/-
For Khaitan & Co.
Abhiraj Gandhi
Partner

CHHATTISGARH STATE RENEWABLE ENERGY DEVELOPMENT AGENCY

(Dept. of Energy, Govt. of Chhattisgarh)
VIP Road (Airport Road), Near Energy Education Park, Raipur (C.G.)
Tel.: 94062-10918 **E-mail:** credatendercell@gmail.com **Web:** www.creda.co.in
NIT Ref. No. 10445/CREDA/SWHS/2026-27 Date: 04.11.2026

NOTICE INVITING BID (2nd Call)

CREDA invites Online Bids, for "Standardization of rates for supply, installation and commissioning of solar water heating systems of ETC & FPC model of various capacities including 5 years CMC and onsite warranty anywhere in state of Chhattisgarh" from BIS/MNRE approved manufacturer or authorized dealer having experience in the field of Design, Supply, Installation, Testing and Commissioning of Solar Water Heating System.

Last date of submission of Online Bid : 19.11.2026 till 05:00 PM
Opening of Online Bid : 23.11.2026 03:00 PM onwards

Technical Bid and Price Bid shall be submitted online only at "https://www.gem.gov.in" However Technical Bid (as per the checklist) also has to be submitted duly signed hard copy at CE (Tender Cell), CREDA H.O. Bidders are advised to follow the instructions provided for Registration and e-Submission Process accordingly. (For any query about e-bidding please visit user manual at "https://www.gem.gov.in")
Tender document with all terms and conditions is available at **www.creda.co.in** and at **https://www.gem.gov.in**
CREDA reserves all rights to accept/reject any or all bids in full/part without assigning any reasons.

S 49722/ 4 **Chief Engineer**
CREDA

Office of The Recovery Officer, Co-operative Department, Mumbai

In the precincts of
JITO House, Plot No. A-56, Road No. 1, MIDC Marol,
Next to The International by Tunga Hotel, Andheri (E), Mumbai 400 093
Phone : 84220 80163

FORM 'Z'
(M.C.S. Act 1960 & Rule -107 (Sub Rule -11(d-1) of M.C.S. Rules, 1961)

POSSESSION NOTICE

Whereas. The undersigned being the Recovery Officer of The Greater Bombay Co-op Bank Ltd. Under the Rule 107(3) of Maharashtra Co-op Societies Rule, 1961 issued a Demand Notice dated 03/10/2024 calling upon the Judgment Debtors M/s Keshava Enterprises (Prop. Shubhangi L. Manjrekar) and their guarantors Mr. Lalitkumar Keshav Manjrekar, Aditya Lalitkumar Manjrekar & Mrs. Manasi Lalitkumar Manjrekar to repay the amount mentioned in the notice being Rs. 9,16,23,373/- + interest from 04/10/2024 within 15 days from the date of receipt of the said notice and the judgment debtors having failed to repay the amount, the undersigned has issued a notice of attachment (Possession of immovable Property) dated 03rd January 2025 and attached the below mentioned immovable property and taken symbolic possession of the below mentioned immovable property of Judgment Debtor No 2 i.e Mr. Lalitkumar Keshav Manjrekar on 20th January 2025.
An application No 1021/SA/2025 u/s 107of MCS Rules is made before Chief Judicial Magistrate, Esplanade, Mumbai for taking physical possession. The Hon'ble court of Chief Judicial Magistrate, Esplanade, Mumbai has passed order dated 08/10/2026 U/s 107 of MCS Rules for taking physical possession of said property. Accordingly, the Recovery Officer has taken PHYSICAL POSSESSION of the said property on 02.11.2026. The property is now in possession of Recovery Officer of The Greater Bombay co-op Bank Ltd
The borrower in particular and the public in general is here by cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Greater Bombay Co-op Bank Ltd for an amount Rs. 11,24,31,193/- (Rupees Eleven Crores Twenty Four Lacs Thirty One Thousand One Hundred Ninety Three Only) & further interest from 01/10/2026 to till realization.

Description of Immovable Property

All that piece and parcel of Flat No 2/25, 1st Floor, Juhu Darshan CHS Ltd, New D.N. Nagar, J.P. Road, Andheri (West) Mumbai - 400053 admeasuring 515.25 Sq. Ft. carpet situated on the Plot of land bearing CTS no 195PT, New D.N. Nagar, Andheri Mumbai Suburban standing in the name of Shri Lalitkumar Keshav Manjrekar.

Date : 05.11.2026 **SD/-**
Place : Mumbai **Recovery Officer**
(M.C.S. Act 1960 & Rule 107 Of MCS Rule 1961)

PUBLIC NOTICE

NOTICE NOTICE is hereby given that we are instructed to investigate the title of : **(1) Hemant Shivji Vikamsey (2) Ashok Shivji Vikamsey (3) Kamlesh Shivji Vikamsey (4) Nilesh Shivji Vikamsey (5) Ketan Shivji Vikamsey (6) Sadhana Hiren Dand** nos (1) to (6) in their capacities as the beneficiaries under the two(2) Wills both dated 8th September 2007 of Shivji Kunverji Vikamsey and Javerbai Shivji Vikamsey **and (7)(i) Kamlesh Shivji Vikamsey (ii) Nilesh Shivji Vikamsey and (iii)Sadhana Hiren Dand** in their capacities as the executors under the wills (Supra) no(1) a citizen of United States of America and having his address at Atlanta Georgia 30310-5317 Fulton and nos (2) to (7) all of Mumbai Indian inhabitants having their address at Parel Mumbai 400 012 **('Lessees')** in respect of the Property more particularly described in the Schedule hereunder written.
Any person having any claim demand right benefit or interest in respect of or against or to the Property including the Plot or the Building or any part/portion thereof and/or any issues relating to the premises occupied by tenants and occupants including in any premises/ structure/area in the Building constructed and/or to be constructed thereon by way of sale transfer assignment exchange right interest share lease sub-lease tenancy sub-tenancy license mortgage gift lien charge encumbrance occupation covenant trust maintenance easement pre-emption inheritance bequest possession development rights right of way reservation agreement lispendens family arrangement settlement decree or order of any court of Law partnership or otherwise of whatsoever nature or otherwise howsoever is required to make the same known in writing supported by authenticated photocopies of valid/effectual documents to the undersigned at our office within fourteen(14) days from the date of publication hereof, failing which it will be presumed that no such claim exists and the leasehold rights of the Lessees to the Property including Plot and the Building will be certified accordingly. The Building is fully occupied by the tenants/occupants.

SCHEDULE
(**Description of the Property**)

ALL THAT plot of land situate at Sewri Cross Road Mumbai 400 031 within the limits of Greater Mumbai in the district and registration sub-district of Mumbai City bearing Cadastral Survey No 854 of Dadar Naigaon Division and Plot No 216 Sewri Wadala a Estate Scheme no 57 admeasuring 773 sq yrds ie 646.32 sq mts and bounded as follows that is to say that on or towards North by 20 feet wide Road South by Plot No 217 East by 130 feet wife Rafi Ahmed Kidwai Road West by Municipal Pumping Station alongwith a residential building of ground and three(3) upper floors known as 'Van Kunj' thereon formerly assessed to municipal taxes under F Ward no 3347(4) and Street no 588C and now bearing Account no 10-0485-005.
Mumbai, Dated this 6th day of November 2026

For **S Shah & Associates**
Sd-
(Shashank Shah)
Partner
Advocates & Solicitors
(An Associate Firm of L D Shah & Company)

Petite Fleur
85 Ranade Road
Shivaji Park Dadar (West)
Mumbai 400 028.
email: info@ldshah.co

PUBLIC NOTICE

The following property is on sale and my client intends to purchase it on ownership basis.

Commercial shed, Gala No. 5/House No.612, in Jai Bhavani Industrial Estate, Chitalsar Manpada, Thane [West] admeasuring carpet area 3600 Sq. Ft. (334.45 sq.mt and 400.00 sq yards), situated on the land bearing Survey No. 275 (Pt), of village Kolshet, Azad Nagar, Thane West 400 607, in the Registration District and Sub District Thane and within the limits of Thane Municipal Corporation bearing Property No.11020822 and 11020412 in Municipal tax records and is presently owned by (1) MRS. VYOMIKA AJAY DAVE, 2) MRS. MANISHA BIMAL BHATT (Through POA holder Mrs. Vyomika Ajay Dave) and (3) MR. KAPIL BHARAT RAWAL, who are legal heirs of late Mr. Bharatkumar Hariprasad Rawal, proprietor of erstwhile Atul Engineers, which was being run from the said premises.

My client intends to purchase major portion (2/3rd) of the aforesaid property, with due legal documentation and formalities, on ownership basis.

If any person or institution of any nature having any claim, charge, by way of Agreement for Sale, Gift Deed, borrowing, inheritance, succession, mortgage, lien, injunction, lease, sublease, encumbrance etc. in respect of above Commercial shed, may lodge their claims/ objections of whatsoever nature, along with requisite supporting documents on my office address within 15 days from publication of this notice, failing which it will be deemed that no one has any claim, right, interest of whatsoever nature, against the above property and my clients would go ahead and finalise the purchase deal.

Date : 06.11.2026
Adv. Rahul Arote
Office 8, Parekh Vora Chambers, Nagindas Master Road, Fort, Mumbai -400001
Mobile: 9867379251

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN on behalf of our client PRAVIN NANJI PARMAR that he and his late brother PRADEEP NANJI PARMAR were joint owners of Flat No. 26, 2nd Floor, "SAHAJIVAN (SRA) CHS LTD., Azad Road, Near MBMC Office, Andheri East, Mumbai-400069, holding Share Certificate No. 000021.
That the co-owner PRADEEP NANJI PARMAR expired on 05/01/2025 at Mumbai, leaving behind his brother PRAVIN NANJI PARMAR as the surviving joint owner.
Our client now intends to gift his 100% undivided interest in the said flat to his real sister VARSHA MANSUKH GOHIL via a Registered Gift Deed and has applied for Society/SRA NOC. Any person having any claim, title, or objection must submit it in writing with documentary proof to the undersigned within 14 days from this publication, failing which the transfer will proceed, and claims will be deemed waived.
Date : 06.11.2026
Place : Mumbai
Advocate : HARIDAS R. PRAJAPATI, R/o. 3B/11, Dongre Sadab Pipe Line, Mohili Village Sakinaka, Andheri East, Mumbai-400072.
Mobile : 7506142923

Sd/-
HARIDAS PRAJAPATI
B.A. LL.B
ADVOCATE HIGH COURT

Maharashtra Council of Homeopathy

235, Peninsula House, 3rd Floor, Dr. Dadabhai Naoroji Road, Fort, Mumbai 400001 • Landline - 22704401
Email: mail@mchmumbai.org • Website: www.mchmumbai.org

Tender Notice

Tenders are invited from experienced and qualified contractors for furnishing and beautification in the Maharashtra Homeopathy Council office premises. Tender application form and terms and conditions have been published on the Council website **www.mchmumbai.org.** Interested contractors should download the tender application form by paying Rs. 15,000/- online from the website. The filled tender along with the required documents should be submitted to the Council office in a sealed envelope by hand delivery or by speed post on or before **Monday, 16th November 2026** at 3.00 PM. The undersigned reserves all rights to take a decision regarding the said tender.

Place: Mumbai
Date: 6th November 2026
Registrar
Maharashtra Council of Homoeopathy
Mumbai 400001

PUBLIC NOTICE

NOTICE is hereby given that we are investigating the title of Mitesh N. Shah and Reena M. Shah, in respect of Flat No. A-1703 (also referred to as Flat No. 1703) admeasuring 1,577.86 square feet carpet area equivalent to 146.60 square meters (carpet area) and 2,210 square feet built-up/saleable area ("**Flat**"), on the 17th Floor of Wing 'A' of the building known as "Beau Monde" ("**Building**") belonging to Beau Monde A Tower Co-operative Housing Society Limited ("**Society**"), constructed on the Larger Property comprised, inter alia, of F.P. Nos. 1090 and 1092 of TPS IV ("**Land**") and situate, lying and being at Standard Mill Compound, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025, within the registration district and sub-district of Mumbai City and Mumbai Suburban, and within the local limits of the Municipal Corporation of Greater Mumbai (G South Ward), and represented by Share Certificate No. 0049 dated 9th September 2013, consisting of 10 (ten) fully paid up shares having a face value of Rs. 50/- (Rupees Fifty Only) each and aggregate value of Rs. 500/- (Rupees Five Hundred Only) bearing Distinctive Nos. 521 to 530 (both inclusive) ("**Shares**") issued by the Society and incidental to the ownership of the Flat. The Flat and the Shares are hereinafter collectively referred to as the "**Premises**".
Any and all persons having any right, title, interest, benefit, claim, or demand, in or to the Premises, or any part thereof including the right of and by way of sale, assignment, transfer, allotment, exchange, gift, lease, sub-lease, tenancy, sub-tenancy, licence, possession, use, occupation, mortgage, charge, lien, trust, inheritance, bequest, succession, family arrangement/settlement, will, testamentary instrument, probate, letters of administration, easement, maintenance, Decree or Order of any Court of Law, agreement, or otherwise howsoever, are hereby required to make the same known, in writing, together with certified true copies of documentary proof in support thereof, to the undersigned at the below mentioned email address or postal address, within 14 (fourteen) days from the date of publication hereof, failing which the claim of such person shall be deemed to have been waived landlord abandoned for all intents and purposes and not binding in any manner whatsoever.
Dated this 6th day of November, 2026

Sd/-
Arpit Solanki,
Integrum Legal
Advocates and Solicitors
1st Floor, Patel Niwas, 26/28-A, Cawasji Patel Street, Fort, Mumbai- 400001. frontdesk@integrum.co.in

BRIHANMUMBAI MUNICIPAL CORPORATION

Department : Hydraulic Engineer's Department
No. E.E.(M.)M.W./ 3838 /Maint. Dtd. 04-11-2026
e-Tender Notice

The Commissioner of Brihanmumbai Municipal Corporation invites online tenders for the following works from the eligible bidders. The Bid start date and time and Bid End Date and Time is specified in the detailed tender notice on B.M.C's website under Tender Section and Mahatender Portal.

Sr. No.	Bid No.	Name of the Work
1	2026_MCGM_1347046_1	Overhauling and Refurbishment of Various Mobile Machinery Essential for Day-to-Day Maintenance Operations in H & K Wards under A.E. (Maint) W.W. W.S. South Division. **Tender Start Date :- 06/11/2026** **Tender Due Date :- 20/11/2026**
2	2026_MCGM_1347047_1	Supply and Installation of 200 and 300 mm Ø Vacuum Breaker-Type High-Volume Combination Air Valves, along with Associated Water Pipeline Fittings and Appurtenances, for Critical High-Pressure Water Mains in H & K Wards under A.E. (Maint) W.W. W.S. South Division. **Tender Start Date :- 06/11/2026** **Tender Due Date :- 20/11/2026**
3	2026_MCGM_1349948_1	Replacement of Dilapidated Control Valve Chamber Covers of Various Sizes in H & K Wards under A.E. (Maint) W.W. W.S. South Division. **Tender Start Date :- 06/11/2026** **Tender Due Date :- 13/11/2026**
4	2026_MCGM_1350036_1	Diversion of 1200 mm Ø Water Main to replace the Corroded Portion near Hari Mandir, Bharat Nagar, Bandra (East), H/East Ward, under A.E. (Maint) W.W.W.S. South Section. **Tender Start Date :- 06/11/2026** **Tender Due Date :- 13/11/2026**

The intending tenderers shall visit the BMC website at http://portal.mcgm.gov.in and Mahatender portal website at http://mahatenders.gov.in for further details of the tender.

Sd/-
PRO/1884/ADV/2026-27 **E.E.(M.) M.W**

Fever? Act now see your doctor for correct & complete treatment

GOVERNMENT OF MAHARASHTRA

PUBLIC WORKS DEPARTMENT
EXECUTIVE ENGINEER, P.W. SPECIAL PROJECT DIVISION,
AAREY, MUMBAI-400065
E-mail : spaarey.ee@mahapwd.com
Tel. No. 022-29272447

Tender Notice No. 20 (3rd Call) for 2026-27

Percentage rates Tenders in "B-1" (Online) form for the following works are invited by The Executive Engineer, Public Works Special Project Division, Aarey, Goregaon(E), Mumbai-400065 for the following work form the Registered bidder Project Management Consultancy under Public Works Department, Government of Maharashtra. The Executive Engineer, Public works Special Project Division, Aarey, Goregaon (E), Mumbai reserves right to accept or reject any tender without assigning any reason. The conditional tender shall not be accepted.

Sr. No.	Name of Work	Amount (Rs.)
1	Comprehensive Architectural Proposal for Ropeway Design at Mulund Sanjay Gandhi National Park Mumbai.	13,99,271.00

E-Tender Schedule :-

1	Period of downloading of tender	From Date 06/11/2026 @15:00 to Date 12/11/2026 @15:00
2	Bid Submission	From Date 06/11/2026 @15:00 to Date 12/11/2026 @15:00
3	Opening of Tender (Online)	Date 13/11/2026 @ 15:15 PM, In the office of the Executive Engineer, Public Works Special Project Division, Aarey, Goregaon, Mumbai-400065.

All information of e-tendering is available on the following websites :-

1. https://mahapwd.com
2. https://mahatenders.gov.in
(If any changes occurred in tender notice, the same shall be available on above websites)
3. Tender notice is available on the Notice board of office of the Executive Engineer, Public Works Special Project Division, Aarey, Goregaon (E).

No. EE/PWSPD/Aarey/TC/2819
Office of The Executive Engineer,
P. W. Special Project Division, Aarey,
Goregaon (E), Mumbai-400065
Phone No. & Fax No. 022-29272447
Date : 03/11/2026

Sd/-
Dy. Executive Engineer
P.W.Special Project Division,
Aarey, Goregaon (E), Mumbai.
DGIPR 2026-27/3650

IN THE HIGH COURT OF JUDICATURE AT BOMBAY IN INSOLVENCY

The Debtor hereunder mentioned have been adjudged Insolvents in Insolvency Petition No. 3 of 2026 as on 1st October, 2026 by the Hon'ble In solvency Court.

INSOLVENCY PETITION NO. 3 OF 2026

Re. : 1. Vikram B. Lakhani, adult, Indian Inhabitant of Bombay, age and full name not known, carrying on business at 1507/1508, Sheetalanath Tower, 15th Floor, Garodia Nagar, V. B. Est. Lane, Ghatkopar (East), Mumbai-400077 and at 202, Bhaveshvar Complex, Opp. Vidyavihar Rly. Stn. (W), Mumbai-400086.
2. Ketan B. Lakhani, Adult, Indian Inhabitant of Bombay, age and full name not known, carrying on business at A/1506, A2 Wing Shankheshwar Building, Phase II, Garodia Nagar, Ghatkopar (East), Mumbai-400077 and at 202, Bhaveshvar Complex, Opp. Vidyavihar Rly. Stn. (W), Mumbai-400086. .....Insolvents
The Petition was presented to this Hon'ble Court on dated the 4th day of May, 2026 by through Vivek Ashok Bajaj, Director of Insta Capital Pvt. Ltd.
... Petitioning Creditor
Dated this 12th day of October, 2026.

Sd/-
MRS. R. V. RANE
Insolvency Registrar
High Court Bombay

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

|| न मे भक्त प्रणश्यति ||

समृद्धीचे महत्त्व सांगणारी धनत्रयोदशी

राज्यभरात जरी दुष्काळाचे वातावरण असले तरीसुद्धा दीपोत्सवासारख्या सणरूपी धनाचे महत्त्व अबाधित आहे. ज्या शेतातून दरवर्षी खऱ्या अर्थाने शेतकऱ्यांना धनप्राप्ती होते. त्या धनापासून यावर्षी हजारो शेतकऱ्यांना वंचित राहावे लागते. तरीदेखील आपल्या या शेतरूपी धनाचे उपकार शेतकरी विसरू शकत नाहीत. कारण संकटे किवा आव्हाने कितीही आली ती परतवून लावण्यासाठी मनाचे समाधान आणि इच्छाशक्तीचे वरदानच महत्त्वाचे ठरते. आज साजरी होत असलेली ही धनत्रयोदशी याच आत्मविश्वासाच्या धनाला आवाहन करते आहे. दिवाळीच्या या सर्वात मोठ्या आनंदपर्वाला दुष्काळाची काळी किनार जरी असली तरी या मंगलपर्वाच्या सुरूवातीलाच येणाऱ्या धनत्रयोदशीचा दिवस अनेक अर्थांनी महत्त्वाचा ठरतो. खरे तर धनत्रयोदशी म्हणजे या सृष्टीतून ज्या ज्या पद्धतीला जेवढ्या काही वस्तू उपलब्ध होतात किंवा व्यक्ती किंवा समाजाचा जीवनव्यवहार सुरू राहातो. त्या सर्वांविषयीची कृतज्ञता व्यक्त करणारा हा दिवस आहे. निसर्गानेच दिलेल्या धनाचा त्याच निसर्गाला ते अर्पण करून आनंद आणि समाधान मिळवले जाते. ज्ञानेश्वर माऊलींनी एका ठिकाणी म्हटले आहे की

बालक बापाचिये ताटी रिगे। रिगवूनि बापा तेच जेववू लागे।
की तो संतोषलेनि वेगे। मुखचि वोढवी।

म्हणजेच हे बालक जेव्हा बापाच्याच ताटातले अन्न आपल्या चिमुकल्या हातांनी बापाच्या तोंडात भरवतो. तेव्हा तो बापही मोठा आ करून ते अन्न स्वीकारतो आणि अतिशय आनंदित होतो. या दोघांमधल्या स्नेहभावाचा आविष्कार या अभंगातून सांगितला आहे. बापानेच कमावलेल्या अन्नाचा घास बालकाच्या हातून भरवला गेल्यावर बापाला मिळणारे समाधान हे वर्णन करण्यापलिकडचे असते. तसाच काहीसा प्रकार या सणवारांच्यानिमित्ताने लक्षात घेता येतो. धनत्रयोदशीला या सृष्टीतून मिळालेल्या धनाचे देवालाच केले जाणारे समर्पण देवाच्या प्रसन्नतेबरोबर आपल्यालाही सुख आणि समाधान देऊन जाते. याचाच अर्थ धन कोणत्याही स्वरूपाचे असले त्यात समाधान आणि आनंद महत्त्वाचे ठरतात. तेच खऱ्या अर्थाने सुख म्हणता येते आणि अशी प्रसन्नता वाढवणारे सुख समृद्धीचे वरदान देणारे ठरते.

मनाची प्रसन्नता

भारताच्या विविध राज्यांमध्ये वेगवेगळ्या नावाने दीपोत्सवातला वेगवेगळा दिवस वेगवेगळ्या पद्धतीने साजरा होतो. परंतु त्या सर्वांमध्ये आपणच प्राप्त केलेल्या धनसंपत्तीचा अभिमान न बाळगता त्याविषयीचा आनंद आणि समाधान व्यक्त करणाऱ्याच परंपरा पाहायला मिळतात. दीपोत्सवाच्या या मंगलमय महापर्वाच्या सुरूवातीलाच येणारी ही धनत्रयोदशी सर्व प्रथम मनाच्या प्रसन्नतेची जाणीव करून देते. खरे धन काय आहे आणि समृद्धी कशाला म्हटले जाते. याचा विचार धनत्रयोदशीतून व्यक्त होतो. मग या दिवशी धन्वंतरीची पूजा होते. जी धन्वंतरी आरोग्यम धनसंपदेचा आशीर्वाद देते. म्हणजेच आपली शारीरिक आणि मानसिक अवस्था सुदृढ असेल तर संपूर्ण दीपोत्सवाचा आनंद उपभोगता येऊ शकतो. मनाची प्रसन्नता निर्माण करण्याचे काम ही धनत्रयोदशी करते. आजच्या दिवशी शेतातून आणलेल्या कणसांपासून ते दागदागिन्यांची पूजा होते. समुद्रमंथनातून अवतीर्ण झालेल्या धन्वंतरी देवतेची पूजा ही सुखसमृद्धीचे रहस्य उलगडून दाखवते. देवदानवांच्या संघर्षातून घडून आलेले समुद्रमंथन आणि त्यातून अवतीर्ण झालेली धन्वंतरी देवता खऱ्या अर्थाने समाधानाचा किंवा समृद्धीचा मंत्र सांगणारी आहे. न्याय मार्गाने मिळवलेले धन हे आरोग्यासाठी हितकारक आणि सागरासारखे विशाल समृद्ध बनवणारे असते. म्हणूनच सणांचा विचार करताना त्याच्याशी निगडित असलेल्या कथा किंवा कर्मकांडांमध्येसुद्धा काही ना काही संदेश दिलेला पाहायला मिळतो. आजच्या व्यापारी युगामध्ये पैसा हाच महत्त्वाचा मानला जातो. परंतु भारतीय संस्कृतीने पैशाला धन मानलेले नाही. कारण पैशाने कोणतेही सुख विकत घेता येऊ शकत नाही. विकत घेतल्या जाणाऱ्या गोष्टी टिकू शकत नाहीत आणि त्यातून समाधान आणि आनंदही मिळू शकत नाही. म्हणूनच सण साजरे करताना मनाची प्रसन्नता ज्या ज्या गोष्टींमधून वाढेल त्याला धन मानले गेले. कृषीप्रधान देश असल्याने पशूधन तितकेच मोलाचे ठरले. ज्यांच्याघरी हे असे पशूधन किंवा गोधन विपुल प्रमाणात असेल त्या घराला समृद्ध घर मानले गेले होते. आजच्या आधुनिक युगात या गोष्टी जरी शक्य नसल्या तरी सन्मार्गाने मिळवलेले धन अधिक महत्त्वाचे ठरते.

लक्ष्मी चंचल असते

याच दीपोत्सवात लक्ष्मीपूजनाचाही दिवस महत्त्वाचा मानला गेला. किंबहुना दीपोत्सवाचा तो सर्वोच्च उत्साहाचा दिवस असतो. परंतु दिवाळीच्या जवळपास शेवटच्या पर्वात हे लक्ष्मीपूजन सांगितले गेले. लक्ष्मी ही चंचल मानली गेली आहे. दैनंदिन व्यवहारासाठी पैसा किवा सोनेनाणे काही प्रमाणात महत्त्वाचे ठरते. परंतु ते मिळवतानासुद्धा योग्य मार्गाचा अवलंब करणे आणि योग्य पद्धतीने त्याचा उपयोग करणे यालादेखील तितकेच महत्त्व दिले गेले आहे. मिळालेली लक्ष्मीसुद्धा टिकून राहावी असे वाटत असेल तर धनत्रयोदशीच्यादिवशी मनरूपी धनाची पूजा सांगितली गेली आणि या मनाच्या प्रसन्नतेतून लक्ष्मीची केली जाणारी आराधना ही खऱ्या अर्थाने समृद्धी मिळवून देणारी ठरू शकते. आपण करीत असलेले परिश्रम हे आपल्याच इच्छाशक्तीचे आणि आत्मविश्वासाचे फळ असते. त्यात योग्य पद्धतीचा अवलंब केला गेला असेल तर सतत त्यात वाढ होत राहाते. म्हणूनच त्याला समृद्धी म्हटले गेले आहे. दुर्दैवाने लक्ष्मीलाच धन मानून गैरमार्गाने पैसा मिळवला जातो आणि चुकीच्या पद्धतीने वापरलाही जातो. स्वाभाविकपणे त्यातून खरे सुख मिळू शकत नाही आणि विकतचे हे सुख आनंदही देत नाही. म्हणून आज मोठ्या प्रमाणावर अस्वस्थता पाहायला मिळते. दिवाळीच्यानिमित्ताने हाच फरक प्रामुख्याने लक्षात घेण्याची गरज आहे. समाधानाची समृद्धी देणारी धनत्रयोदशी हे सूत्र विसरता कामा नये.

सुविचार

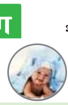
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पंचांग

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ख्रिस्तियानो रोनाल्डो आंतरराष्ट्रीय फुटबॉलमधून निवृत्त

पोर्तुगालसाठी २३ वर्षांची झंझावती कारकीर्द थांबवली

■ लिस्बन

पोर्तुगालचा ४१ वर्षीय महान फुटबॉलपटू ख्रिस्तियानो रोनाल्डोने आंतरराष्ट्रीय फुटबॉलमधून आपली निवृत्ती जाहीर केली. त्याने आज सोशल मीडियावर पोर्तुगाल नेहमीच माझ्या हृदयात राहील या संदेशासह व्हिडिओ पोस्ट करून या ऐतिहासिक प्रवासाचा शेवट घोषित केला. त्याने आपल्या २३ वर्षांच्या आंतरराष्ट्रीय कारकिर्दीत पोर्तुगालसाठी २३४ सामने खेळून १४६ गोल केले. तो फुटबॉलच्या इतिहासात सर्वाधिक सामने खेळणारा आणि सर्वाधिक गोल करणारा खेळाडू म्हणून निवृत्त होत आहे.



त्याने आपल्या व्हिडिओत म्हटले की, पोर्तुगीज जनतेसाठी,आपल्या राष्ट्रीय संघाची ७ क्रमांकाची जर्सी परत करण्याची वेळ आली आहे. मला कधीही वाटले नाही की ती फक्त माझी आहे, पण २३ वर्षे ती परिधान करण्याचा, तिचे रक्षण करण्याचा आणि जगभरातील स्टेडियममध्ये नेण्याचा मला बहुमान आणि जबाबदारी लाभली. आज मी राष्ट्रीय संघासोबत मैदानातील माझा प्रवास संपवत आहे. मी ताठ मानेने, केलेल्या मार्गाचा अभिमान बाळगून आणि पोर्तुगालसाठी मी माझे सर्वस्व दिले या जाणीवेने निरोप घेत आहे. गोल निघून जातील, चषका संग्रहालयात जातील, विक्रम मोडले जातील. पण अशी एक बाब आहे, जी काळ कधीही मिटवू शकत नाही,ती म्हणजे लोकांच्या हृदयात आपण घेतलेले स्थान. आज ही जबाबदारी भविष्यातील पिढीकडे सुपूर्द करण्याची वेळ आली आहे. हा निर्णय घेणे सोपा नव्हता.

भारतीय हॉकी संघाने ६व्यांदा आशियाई ट्रॉफी जिंकली



मोहाली-भारतीय पुरुष हॉकी संघाने सहाव्यांदा आशियाई चॅम्पियन्स ट्रॉफीचे विजेतेपद पटकावले. मोहालीत आज खेळल्या गेलेल्या या स्पर्धेतील अटीतटीच्या अंतिम सामन्यात भारताने जपानचा ४-१ असा पराभव केला.

अंतिम सामन्याच्या सुरुवातीला ३ ऱ्या मिनिटाला जपानच्या काझुमासा मात्सुमोतोने गोल करून जपानला १-० अशी आघाडी मिळवून दिली होती,ज्यामुळे पूर्वार्धात भारत मागे होता. उत्तरार्धात भारतीय खेळाडूंनी आक्रमक खेळ केला. ४२ व्या मिनिटाला शिलानंद लाक्राने गोल करून भारताला १-१ अशी बरोबरी साधून दिली. चौथ्या क्वार्टरमध्ये भारताने जोरदार हल्ला चढवत दिलप्रीत सिंग (४७ व्या मिनिटाला), जुगराज सिंग (५२ व्या मिनिटाला) आणि विवेक सागर प्रसाद (५३ व्या मिनिटाला) यांच्या गोलच्या मदतीने जपानवर ४-१ अशी विजयी आघाडी मिळवली.

चार फेऱ्यांत चार गुणांचा चौकार

१७ बुद्धिबळपटूंची संयुक्तपणे आघाडी

■ मुंबई

बुद्धिबळाच्या पटावर प्रत्येक चाल महत्त्वाची असते. प्रतिस्पर्ध्याच्या मोहरांना शह देत विजयाचा मार्ग मोकळा करण्यासाठी डावपेचांची कसोटी लागते. अशाच चुरशीच्या लढतींनी एसबीआय लाइफ महाराष्ट्र राज्य शालेय बुद्धिबळ अजिंक्यपद स्पर्धेचा पट रंगला आहे. स्पर्धेच्या चार फेऱ्यांनंतर सहा गटांतील तब्बल १७ खेळाडूंनी सलग चार विजयांची घोडदौड कायम राखत प्रतिस्पर्ध्यांसमोर कडवे आव्हान उभे केले आहे.

दहिसर पश्चिम येथील रुस्तमजी केंब्रिज इंटरनॅशनल स्कूलमध्ये गुरुवारी झालेल्या लढतींनंतर ७ वर्षाखालील खुल्या गटात आघाडीच्या सिंहासनासाठी पाच खेळाडूंमध्ये चुरस निर्माण झाली आहे. इवान दुबे (१५४५), अद्विक वर्मा (१४४७), आरुष अभिषेक माळकर (१४६९), अक्ष श्रीवास्तव (१५१३) आणि युवांश निमजा (१४५३) यांनी प्रत्येकी चार गुणांची कमाई करत संयुक्त आघाडी घेतली आहे. मुलींच्या याच वयोगटात अग्रमानांकित लिया कृष्णन (१५५८) आणि द्वितीय मानांकित तनिष्का भंडारी (१४७७) यांनीही आपली विजयी लय कायम ठेवली आहे.

पश्चिम रेल्वे - रतलाम विभाग
'ई-निविदा सूचना'
निविदा क्र.: एसएनटी-आरटीएम-२६-दूरसंचार-१९. दिनांक: ०४.११.२०२६. विभागीय रेल व्यवस्थापक (एसॲण्डटी), रतलाम, पश्चिम रेल्वे खालील दूरसंचार कामाकरिता ई-निविदा आमंत्रित करीत आहेत. कामाचे नाव: १. उज्जैन - अतिरिक्त प्रवासी सुविधांसह गर्दी नियंत्रित ठेवण्यासाठीच्या जागांची तरतूद व विस्तार (सिंहस्थ २०२८) २. विक्रमनगर स्टेशन - तात्पुरती थांबण्याची जागा, विद्यमान एफओबीचा माल शेडच्या दिशेने विस्तार, शौचालये आणि मूत्रालये उपलब्ध करून देणे (सिंहस्थ २०२८), ३. विक्रमनगर - अतिरिक्त प्रवासी सुविधांसह गर्दी नियंत्रित ठेवण्यासाठीच्या जागांची तरतूद (सिंहस्थ २०२८), ४. चिंतामण गणेश - प्रवाशांचे नियमन करण्यासाठी प्रवासी सुविधांसह तात्पुरती प्रतीक्षा जागा उपलब्ध करून देणे (सिंहस्थ २०२८). ५. पावसा स्टेशन - प्लॅटफॉर्म ०१, प्लॅटफॉर्म ०२, प्लॅटफॉर्म ०३ येथे तात्पुरती प्रतीक्षा जागा, शौचालये आणि मूत्रालये उपलब्ध करून देणे (सिंहस्थ २०२८), ६. पिंगलेश्वर - अतिरिक्त प्रवासी सुविधांसह गर्दी नियंत्रित ठेवण्यासाठीच्या जागांची तरतूद (सिंहस्थ २०२८) कामाची अंदाजित किंमत: रु. ३,१६,७३,८७४.४३/- (रुपये तीन कोटी सोळा लाख त्र्याहत्तर हजार आठशे चौऱ्याहत्तर व पैसे त्रेचाळीस मात्र). निविदा दस्तऐवजाची किंमत: निःशुल्क. इसारा रक्कम अनामत: रु. ६,३३,५००/-. पूर्तता कालावधी: सहा (६) महिने ई-निविदा दस्तऐवज सादरीकरण बंद होण्याचा वेळ आणि दिनांक: दि. ३०.११.२०२६ रोजी १५.०० वाजेपर्यंत. ई-निविदा उघडण्याचा वेळ आणि दिनांक: दि. ३०.११.२०२६ रोजी १५.३० वाजेनंतर. [illegible]
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महावितरण **ई-निविदा सूचना**
दि.०५.११.२०२६ पासून महावितरण तर्फे सिंधुदुर्ग मंडळ कार्यालया अंतर्गत विभागीय कार्यालय कुडाळ व कणकवली साठी Repair/Reconditioning Crimping of ३३ KV HT Line jumpers at cut point machine & allied works (As per MSEDCL specification) ई-निविदा खालीलप्रमाणे मागविण्यात येत आहेत.

अ. क्र.	विभागीय कार्यालय	टेंडर नंबर	ई-निविदा रक्कम रु. लाखात
१	कुडाळ	SE/SC/Tech/33 KV Crimping Kudal/T-20/2026-27	५०.०० लाख
२	कणकवली	SE/SC/Tech/33 KV Crimping Kankavali/T-21/2026-27	५०.०० लाख

सदर निविदांकरीता कार्यप्रदर्शन बयाना रक्कम (EMD) प्रत्येकी रु. ५०,०००/- निश्चित करण्यात आलेली आहे. सविस्तर ई-निविदा http://works.mahadiscom.in/eTender/etender संकेतस्थळावर उपलब्ध करण्यात येत आहेत. ई-निविदा भरण्याची अंतिम मुदत दि.१९.११.२०२६ वेळ १७.३० अशी आहे. सदर निविदेचे शुल्क व लागू असणारे बयाणा शुल्क ऑनलाईन पध्दतीने स्विकारले जातील. अधिक माहितीसाठी मंडल कार्यालय, सिंधुदुर्ग कुडाळ फोन नं. ७८७५७६५०७० यांचेशी संपर्क साधावा.
PRO/KZR/92/2026-27 dt. 04.11.2026.
अधिक्षक अभियंता, सिंधुदुर्ग मंडळ

नाशिक महानगरपालिका, नाशिक
सार्वजनिक आरोग्य अभियांत्रिकी विभाग, पाणी पुरवठा
ई- फेर निविदा सुचना क्र. ०८ (सन २०२६ - २७)
नाशिक महानगरपालिका, नाशिक सार्वजनिक आरोग्य अभियांत्रिकी विभाग पाणी पुरवठा विभागाकरीता **गंगापूर डॅम इनटेक वेल पर्यत पुरेशा प्रमाणात रॉ वॉटर येण्याकरिता चर खोदणे,** इ. कामे करणे कामांची जाहिर ई-फेर निविदा सुचना क्र. ०८ (सन २०२६-२७) दिनांक ०६ / ११ / २०२६ पासुन दिनांक १६/११/ २०२६ रोजी ३.०० वाजेपावेता मा.शासनाचे http://mahatenders.gov.in या संकेतस्थळावर दिसेल. निविदा स्विकृतीचा अंतीम दि. १६/११/२०२६ राहील.
टीप- यापुढील सर्व आवश्यक सुचना/शुध्दीपत्रक हे Online website वर प्रसिध्द करणेत येतील.
स्वाक्षरीत /- अधीक्षक अभियंता, सार्वजनिक आरोग्य अभियांत्रिकी (पापु)विभाग, नाशिक महानगरपालिका, नाशिक
स्वाक्षरीत /- आयुक्त, नाशिक महानगरपालिका, नाशिक
जनसंपर्क/जा.क्र/१३५/२०२६ दि.०५/११/२०२६
गोदा प्रदुषण टाळा, भविष्य संभाळा.

जाहीर सूचना
मुंबई येथील मुंबई शहर दिवाणी न्यायालयात
विविध याचिका क्र.२६९/ २०२६.
हिंदू दत्तक आणि निर्वाह अधिनियम, १९५६ च्या कलम ९ च्या संदर्भात
आणि
[illegible]
१. विवेक सुभाष तावडे ...
२. श्रुती विवेक तावडे ...
... याचिकाकर्ते
आणि
विनोद सुभाष पांचाळ ...
सुषमा विनोद पांचाळ ...
... सह-याचिकाकर्ते
[illegible]
दिनांक: २६.१०.२०२६.
[illegible]

जाहीर सूचना
[illegible]
दिनांक ५ नोव्हेंबर, २०२६
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सही/-
भागीदार
ॲडव्होकेट्स, सॉलिसिटर्स आणि अशायीआर वकील
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